## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No. 22/(MAH)/2013/(T.P.) CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2016 AT 2.00 PM.

NAME OF THE PARTIES: Mr. Anilkumar Poddar

V/s.

M/s. Lochness Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 163 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
l. 2. 3.	Mr. Zel Andhyorijuna Mr. Abhay Jedge Mr. Redeap Mone	Coursel  Advocati  i/b Crawfeel Beyley  # Co for the  Respondent	Jeden.

## <u>Order</u>

## Company Application No. 20 to 29/163/NCLT/MB/MAH/2013

- 1. Petitioner side is absent. Respondent Counsel is present.
- 2. Having the Petitioner already appeared before this bench in other matters, it has to be presumed that he is aware of the fact that their matter is posted today.
- 3. However, the Petitioner is directed to make submissions on next date of appearing, in case the Petitioner is absent on the next date of hearing, their CA will be dismissed for default.

- 4. The Respondents side is directed to intimate next date of hearing to Petitioner.
- 5. List this matters on 26th September, 2016 at 02:00 p.m. for hearing.

B.S.V. PRAKASH KUMAR

Member (Judicial)

V. NALLASENAPATHY

Member (Technical)

Dated: 22nd July, 2016.